

## **ANNUAL REPORT**

[As required under Rule 7 (2) (iii) of the Gender Sensitization and Sexual Harassment of Women at the Supreme Court of India (Prevention, Prohibition and Redressal) Regulations, 2013]

The Supreme Court Gender Sensitization and Internal Complaints Committee (the GSICC) was constituted vide Office Order No. 277 of 2013 dated 26/11/2013 with:

1. Hon'ble Mrs. Justice Ranjana Prakash Desai,  
Judge, Supreme Court of India, Chairperson
2. Hon'ble Mr. Justice Madan B. Lokur,  
Judge, Supreme Court of India, Member.
3. Mr. L. Nageswara Rao, Senior Member of Supreme Court  
Bar Association.
4. Ms. Indu Malhotra, Senior Member of Supreme Court Bar  
Association.
5. Ms. Bina Madhavan, Representative of Supreme Court Bar  
Association.
6. Ms. B. Sunita Rao, Representative of Supreme Court  
Advocate-on-Record Association.
7. Ms. Madhu Chauhan, Representative of Supreme  
Court Clerks Association.
8. Ms. Bharti Ali, Co-Director,  
HAQ: Centre for Child Rights,  
New Delhi, Member, (nominated by Hon'ble the Chief  
Justice of India) under clause 4(2)(f) of the Regulations.
9. Prof. (Dr.) G. Mohan Gopal,  
Director, Rajiv Gandhi Institute for Contemporary  
Studies, New Delhi, Member, (nominated by Hon'ble  
the Chief Justice of India) under clause 4(2) (h) of the

Regulations.

10. Ms. Rachna Gupta, Additional Registrar, Member Secretary.

The object of the GSICC is to fulfill a very important public function of sensitizing the public to gender issues and to address complaints made with regard to sexual harassment in the precincts of the Supreme Court.

The Chairperson had a preliminary discussion with Justice Madan B. Lokur and Ms. Rachna Gupta on 2nd December, 2013 to work out the modalities for the effective implementation of the Gender Sensitization and Sexual Harassment of Women at the Supreme Court of India (Prevention, Prohibition and Redressal) Regulations, 2013. It was decided to convene the First Meeting of the GSICC on 9/12/2013 in the Committee Hall, Judges Chamber Area, Supreme Court of India, to discuss these issues.

**Internal Sub-Committee :**

In the First Meeting of the GSICC held on 9/12/2013, an **Internal Sub-Committee** of three members was constituted in terms of Clause 9 (1) of the said Regulations. The three members are Ms. Indu Malhotra, Senior Advocate, Mr. L. Nageshwar Rao, Senior Advocate and Ms. Bharti Ali, Co-Director, HAQ.

Two complaints received by the GSICC from aggrieved women lawyers have been submitted to the Internal Sub-Committee.

The Internal Sub-Committee initiated the process of examining the two complaints. As far as the Complainant in GSICC No. 1/2013 is concerned, her statement was video-recorded on 12.12.2013. The Complainant in GSICC No. 2/2013 appeared on 16.12.2013 and the video-recording of her statement was deferred at her request. Both the complaints are pending disposal with the internal sub-committee.

**Volunteers:**

As required by Regulation 7(2)(v) the GSICC appointed five female and five male Volunteers from amongst the members of the Supreme Court Bar. They are:

- |                              |                                 |
|------------------------------|---------------------------------|
| 1. Ms. Nisha Bagchi          | 6. Mr. Sanjay Hegde             |
| 2. Ms. V. Mohana             | 7. Mr. Gaurav Aggarwal          |
| 3. Ms. Madhavi Divan         | 8. Mr. Subramanium Prasad       |
| 4. Ms. Anitha Shenoy         | 9. Mr. Sidharth Dave            |
| 5. Ms. Haripriya Padmanabhan | 10. Mr. Gopal Shankaranarayanam |

For training the Volunteers and other target groups, it is necessary to requisition the services of some expert trainers. The expert trainers will soon be finalized after taking their experience into consideration.

### **Counselling and meditation:**

The procedure to be adopted in case an aggrieved woman requires counselling and mediation under Regulation 7(3) was referred to Ms. Asha Menon, Member-Secretary, NALSA and Ms. Abha Singhal Joshi, the Director of MARG, NGO.

### **Sensitization and publicity:**

Ms. Abha Singhal Joshi has consented to extend her help and to share her experience for devising a strategy as required by Clause 7(1) & 7(2) [except 7(2) (iii)] for publicity, creating awareness and holding seminars/workshops for sensitizing persons working in the Supreme Court precincts.

### **Financial issues:**

In accordance with Regulations 18(b) and (c) a proposal was placed before Hon'ble the Chief Justice of India for allocating Rs. 50,000/- (Rupees Fifty Thousand only) initially for the effective implementation of the said Regulations.

The Registrar (Admn.I) Shri M.K. Hanjura vide order dated 20/12/2013 has requested the GSICC to work out the requirement of funds for implementation of the said Regulations during the coming year and inform the concerned Cash and Account Section.

In compliance with the order of Hon'ble the Chief Justice of India, the Registrar (Admn.I) Shri M.K. Hanjura vide Order dated 2<sup>nd</sup> December, 2013, fixed the remuneration/honorarium of the nominees of Hon'ble the Chief Justice of India, as per Regulation 4(2)(f) at Rs.3,000/- per day of the proceedings.

Following is the proposed budget allocation for Calendar Year 2014.

S. No.	Object	Amount
(i)	Training for volunteers	Rs. 50,000/-
(ii)	Workshops/Seminars/Publicity	Rs. 2,00,000/-
(iii)	Sensitizing Programmes for target groups	Rs. 2,00,000/-
(iv)	Remuneration to outside members	Rs. 36,000/-
(v)	Expenses for holding Meetings of GSICC as well as Sub-Committee	Rs. 10,000/-
(vi)	Expenses for Notices/ Summons/ Circulars/Other correspondences	Rs. 4,000/-
(vii)	Expenses for Record maintenance (soft as well as hard copies)	Rs. 10,000/-
(viii)	Expenses for T.A./D.A. in case of special messengers	Rs. 10,000/-
Total		Rs. 5,20,000/-

Sd/-  
 (Justice Mrs. Ranjana P. Desai)  
 Chairperson, GSICC  
 Supreme Court of India